

## ACT NO. XVI OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 29th September, 1921.)*

An Act further to amend the Indian Penal Code.

WHEREAS it is expedient further to amend the Indian Penal Code; It is hereby enacted as XLV of 1921 follows:—

Short title.

1. This Act may be called the Indian Penal Code (Amendment) Act, 1921.

Amendment of sections 121 and 122, Indian Penal Code.

2. In sections 121 and 122 of the Indian Penal Code (hereinafter referred to as the said Code), for the words "and shall forfeit all his property," the words "and shall also be liable to fine" shall be substituted.

Amendment of section 121A, Indian Penal Code.

3. In section 121A of the said Code, after the words "ten years," the words "and shall also be liable to fine" shall be inserted.

Repeal of sections 61 and 62, Indian Penal Code.

4. Sections 61 and 62 of the said Code are hereby repealed.